

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4759  
ANSWERED ON:12.08.2014  
FILING OF AUDIT REPORT BY NGOS  
Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has taken action against a large number of non-Governmental Organisations (NGOs) which did not file their annual return of accounts/audit reports within the stipulated time period;
- (b) if so, the details thereof along with the action taken against them, State-wise; and
- (c) the steps taken by the Government to check such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) & (b): Yes Madam. Notices were sent to 21,493 associations, who were found to have not submitted Annual Return under Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) for the years 2006-07, 2007-2008 and 2008-2009. They were asked to reply along with postal proof or any other proof, of having sent the same within the stipulated period. In respect of 4138 associations, letters dispatched from the Ministry of Home Affairs were returned undelivered by the Post Office as the addressees were not found. After due consideration by the competent authority, the registration of these 4138 associations was cancelled. The State-wise details is annexed.

(c): Ministry of Home Affairs vide Notification No. SO 1070 (E) dated 26.04.2013 has laid down quantum of penalty for non-furnishing of returns within the stipulated period, which ranges from 2% to 5% of the foreign contribution received during the financial year, with the minimum amount of Rs.10,000/- and Rs.500/- per day of delay beyond 180 days from the last date prescribed for filing the return. Besides, Outreach Seminar on FCRA 2010 are organized in various States to sensitize the associations to file return on time.